HARYANA VIDHAN SABHA

Starred Questions

To be asked at a meeting of the Haryana Vidhan Sabha to be held on Friday, the 3rd September, 2015.

Detail of Land Acquisition Cases

*683. SH. BALWANT SINGH, M.L.A.: Will the Chief Minister be pleased to state:

- the details of number of Land Acquisition cases in Ambala, Panchkula, Faridabad and Gurgaon districts in which no Regular First Appeal(RF A) has been filed against the orders of reference Courts from the year 2009 till date togetherwith the number of cases in which RF A are being filed in High Court alongwith the affidavits filed for condonation of delay for filing the RF A not in time in the High Court; and
- b) whether extra interest liability that has arisen due to non filing of RFA is to be borne by HUDA or plot holders?

Chandigarh: The 27th August, 2015 SUMIT KUMAR, Principal Secretary, Haryana Vidhan Sabha